Sl.No.	Name of the State	Number of Mandis integrated
11.	Puducherry	2
12.	Rajasthan	25
13.	Tamil Nadu	23
14.	Telangana	47
15.	Uttar Pradesh	100
16.	Uttarakhand	16
17.	Chandigarh	1
18.	West Bengal	17
	Total	585

Amendment to Seeds ACT

2570. SHRI DHARMAPURI SRINIVAS: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether it is a fact that Government has embarked on amendment of the Seeds Act with a view to safeguard the farmers from duplicate seeds;
 - (b) if so, the details thereof; and
- (c) the details of the changes being included in the list of amendments and sops being given to the farmers in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) to (c) Yes, Sir, Government had introduced the Seed Bill in Parliament during December, 2004.

The changes include under New seed Bill are compulsory registration of new varieties, enhancement of penalties, labeling of expected performance, seed health test, protection of rights of farmers, compensation in the case of failure of crops and ban of genetic use restriction technology (terminator technology).

Incorporation of Bapudham Milk Producer Company Ltd.

- 2571. PROF. MANOJ KUMAR JHA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:
- (a) whether the National Dairy Development Board and its subsidiary companies had arranged for incorporation of Bapudham Milk Producer Company Ltd. on 12 April, 2017 in Motihari, East Champaran, Bihar; and